

CORRIGENDUM TO FORM G

(Invitation for Expression of Interest)

Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 01.09.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for Majestic Hotels Limited (“**Corporate Debtor**”) which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Based on requests made by several persons, the Committee of Creditors (“**CoC**”) of the Corporate Debtor has agreed to extend the timelines specified in the aforesaid Form G dated 01.09.2026, pursuant to the decision of the CoC, the timelines specified in the aforesaid Form G dated 01.09.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 01.09.2026	Extended Dates
10.	Last date for receipt of expression of interest	16/09/2026	16/10/2026
11.	Date of issue of provisional list of prospective resolution applicants	19/09/2026	19/10/2026
12.	Last date for submission of objections to provisional list	24/09/2026	24/10/2026
13.	Date of issue of final list of prospective resolution applicants	26/09/2026	26/10/2026
14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/09/2026	29/10/2026
15.	Last date for submission of resolution plans	29/10/2026	28/11/2026

All other contents of the originally published Form G dated 01.09.2026 remain unchanged. The aforesaid corrigendum shall be read in conjunction with the original Form G dated 01.09.2026.

Sd/-

Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited

Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528

**Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Mohali, Punjab ,160055**

Email for Correspondence: majestichotels.cirp@gmail.com

Registered Mobile No. 9417009490, +91- 62832-81078

Place: Chandigarh

Date:16.09.2026

his video statement, the Punjab and Haryana High Court on Wednesday called for a status report in the matter. The Bench has so far not issued notice of motion in the matter.

A Bench comprising Chief Justice Ashwani Kumar Mishra and Justice Rohit Kapoor was hearing a public interest litigation (PIL) seeking the transfer of the investigation in the FIR registered in the matter from the state police to the Central Bureau of Investigation (CBI) or any other independent and impartial agency outside the state of Punjab.

The FIR was registered on September 8 at the Dirba police station in Sangrur district for abetment to suicide under Section 108 of the BNS and the provisions of the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act.

Petitioner Ravinder Singh submitted that Gulzar Singh had raised serious concerns regarding the alleged rampant availability and circulation of synthetic drugs in his locality. He had also ques-



BJP Rajya Sabha MP Tarun Chugh condoles Gulzar Singh's death with his family in Sangrur on Wednesday. Chugh said he would ask Union Home Minister Amit Shah to get the case probed by a central agency.

tioned the state authorities regarding the source of such drugs and the measures taken to curb the menace.

Shortly before his death, he recorded a "video statement in which he allegedly referred to and attributed responsibility for his death to, inter alia, Harpal Singh Cheema, Finance Minister, Government of Punjab, and also referred to local political representatives. The video constitutes material evidence requiring preservation, authentication, forensic examination and independent investigation," the petitioner said.

He added that the FIR was registered against five persons. But the allegations and references contained in the video statement, "including

those concerning a person holding high political office", have not been incorporated or investigated.

"The circumstances give rise to a reasonable apprehension that the investigation does not inspire the confidence of the victim's family and the general public if it continues under the administrative control of the state government," the petitioner contended.

"The present petition, therefore, seeks an independent, fair, transparent and uninfluenced investigation so that all persons named or referred to by the deceased, all surrounding circumstances, the video statement and other material evidence are examined strictly in accordance with law," he added.

Settling the dispute between the Akal Takht (Amendment) Act, signalling a fresh attempt to break the deadlock over the contentious legislation.

The move comes after the government's earlier response to objections raised by the Akal Takht failed to resolve differences. The Takht had insisted on changes to certain provisions of the Act and subsequently formed its own five-member committee to hold discussions with the government.

The seven-member government panel will coordinate with the Akal Takht-appointed committee. The Shiromani Gurdwara Parbandhak Committee (SGPC) secretary will act as coordinator, bringing both the SGPC and the Akal Takht into the consultative process on a law that has become politically sensitive for the Bhagwant Mann government.

The committee, constituted by the Department of Home Affairs and Justice, comprises former Akal Takht Jathedar Giani Ragh-

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AAP securing clean chits for criminals, says Badal

NIHAL SINGH WALA (MOGA), SEPT 16 SAD president Sukhbir Singh Badal on Wednesday alleged that the AAP government is securing "clean chits" for accused in criminal cases, including of rape, in exchange for money.

Addressing a gathering at the party's "Punjab Bachao" rally at the Badhni Kalan grain market, Badal alleged that a "serial rapist" had been let off after a payment of Rs 5 crore, claiming that such settlements were being brokered through the Chief Minister's Office.

The SAD president also accused the state government of inaction over the desecration of a statue of Dr BR Ambedkar in Hoshiarpur, say-

ing it was the second such incident this month. He alleged that the party was "anti-Dalit".

Badal criticised CM Bhagwant Mann over what he alleged was the use of government machinery against farmers, employees and those staging protests. He referred to the cases of Mohanjit Singh of Sheron village and farm labourer Gulzar Singh who, he said, had spoken against the availability of synthetic drugs. He questioned the deployment of an escort of around 50 vehicles for the CM's mother and wife. He alleged that organisations such as Akali Dal (Waris Punjab De) was a threat to the state's youth. — TNS

ਖ਼ੁਦਕੁਸ਼ੀ ਮਾਮਲਾ

ਲਜ਼ਾਰ ਸਿੰਘ ਦੇ ਪਰਿਵਾਰ ਮਿਲੇ ਤਰੁਣ ਚੁੱਘ



ਰ ਸਿੰਘ ਦੇ ਪਰਿਵਾਰ ਨਾਲ ਮੁਲਾਕਾਤ ਕਰਦੇ ਹੋਏ ਭਾਜਪਾ ਆਗੂ ਤਰੁਣ ਚੁੱਘ।

ਬ 'ਚ ਵਧ ਰਹੇ ਨਸ਼ਿਆਂ 'ਤੇ ਪ੍ਰਗਟਾਈ

ਲਾ ਅਮਿਤ ਸ਼ਾਹ ਦੇ ਧਿਆਨ ਲਾਏ ਉਣ ਦਾ ਵਾਅਦਾ

ਤ ਸਿੰਘ ਬੀਰਲ

ਮੰਡੀ, 16 ਸਤੰਬਰ

ਾ ਦੇ ਜਨਰਲ ਸਕੱਤਰ ਤੇ ਮੈਂਬਰ ਭਾ ਤਰੁਣ ਚੁੱਘ ਤੇ ਹੋਰ ਪਾਰਟੀ ਮਰਹੂਮ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਾਰਾ ਦੇ ਘਰ ਉਨ੍ਹਾਂ ਦੀ ਪਤਨੀ ਰਿਵਾਰ ਨਾਲ ਮੁਲਾਕਾਤ ਕਰਨ ਏਸ ਮੌਕੇ ਉਨ੍ਹਾਂ ਪਰਿਵਾਰ ਨਾਲ ਤ ਕੀਤੀ ਅਤੇ ਇਸ ਘਟਨਾ ਵੇਰਵਾ ਲਿਆ। ਉਨ੍ਹਾਂ ਨਾਲ ਾ ਦੇ ਸੀਨੀਅਰ ਆਗੂ ਸਤਬੀਰ ਸੱਤੀ ਤੇ ਰਣਧੀਰ ਸਿੰਘ ਕਲੇਰ ਸਨ। ਉਨ੍ਹਾਂ ਪਰਿਵਾਰ ਨੂੰ ਹੌਸਲਾ ਅਤੇ ਇਨਸਾਫ਼ ਲਈ ਖ਼ੜਕ ਦਾ ਾ ਕੀਤਾ।

ੀਡੀਆ ਨਾਲ ਗੱਲਬਾਤ ਆਂ ਸ੍ਰੀ ਚੁੱਘ ਨੇ ਕਿਹਾ ਕਿ ਇਹ ਪੂਰੇ ਪੰਜਾਬ ਦਾ ਹੈ। ਅੱਜ ਦੇ ਹਰ ਪਿੰਡ ਵਿੱਚ ਨਸ਼ੇ ਹਨ ਜਹੜਾ ਨਸ਼ੇ ਖ਼ਿਲਾਫ਼ ਆਵਾਜ਼ ਦਾ ਹੈ ਉਸ ਨੂੰ ਸਰਕਾਰ ਆਚਾਰ ਨਾਲ ਦਬਾਉਣ ਦੀ ਕਰਦੀ ਹੈ। ਉਨ੍ਹਾਂ ਗੁਲਜ਼ਾਰ ਦੀ ਮੌਤ ਦੇ ਮਾਮਲੇ ਨੂੰ ਕਥਿਤ

ਚੀਮਾ ਖ਼ਿਲਾਫ਼ ਕੇਸ ਦਰਜ ਕਰਨ ਦੀ ਮੰਗ

ਭਾਜਪਾ ਦੇ ਅਨੁਸੂਚਿਤ ਜਾਤੀ (ਐੱਸ ਸੀ) ਮੋਰਚਾ ਦੇ ਕੌਮੀ ਪ੍ਰਧਾਨ ਅਤੇ ਰਾਜ ਸਭਾ ਮੈਂਬਰ ਸ਼ਿਵੇਸ਼ ਕੁਮਾਰ ਰਾਮ ਅਤੇ ਭਾਜਪਾ ਦੀ ਕੌਮੀ ਕਾਰਜਕਾਰਨੀ ਮੈਂਬਰ ਤੇ ਲੋਕ ਸਭਾ ਮੈਂਬਰ ਸੁਨੀਤਾ ਦੁੱਗਲ ਨੇ ਪਿੰਡ ਤੂਰਬਜ਼ਾਰਾ ਵਿਖੇ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਦੇ ਘਰ ਪਹੁੰਚ ਕੇ ਪੀੜਤ ਪਰਿਵਾਰ ਚੁੱਘ ਦੇ ਪ੍ਰਗਟਾਵਾ ਕੀਤਾ। ਸ਼ਿਵੇਸ਼ ਕੁਮਾਰ ਰਾਮ ਨੇ ਕਿਹਾ ਕਿ ਸ਼ਿਹਰ ਵਿੱਚ ਜੰਗਲ ਰਾਜ ਦੇਖਿਆ ਹੈ ਪਰ ਪੰਜਾਬ ਦਾ ਇਹ ਰਾਜ ਜੰਗਲ ਰਾਜ ਤੋਂ ਵੀ ਵੱਖਰਾ ਅੰਗ ਹੈ। ਵਿੱਤ ਮੰਤਰੀ ਰਹਮਤ ਸਿੰਘ ਚੀਮਾ ਖ਼ਿਲਾਫ਼ ਕੇਸ ਦਰਜ ਕਰਕੇ ਉਸ ਨੂੰ ਸਜ਼ਾ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ। ਭਾਜਪਾ ਆਗੂ ਆਖਰੀ ਦਮ ਤੱਕ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਦੇ ਪਰਿਵਾਰ ਨਾਲ ਖੜੇ ਰਹਿਣਗੇ।

ਸੰਗਠਿਤ ਅਪਰਾਧ ਨਾਲ ਜੋੜਦਿਆਂ ਕਿਹਾ ਕਿ ਉਹ ਇਸ ਸਬੰਧੀ ਕੇਂਦਰੀ ਗ੍ਰਹਿ ਮੰਤਰੀ ਅਮਿਤ ਸ਼ਾਹ ਨੂੰ ਲਿਖਤ ਚਿੱਠੀ ਭੇਜਣਗੇ। ਸ੍ਰੀ ਚੁੱਘ ਨੇ ਕਿਹਾ ਕਿ ਗੁਲਜ਼ਾਰ ਸਿੰਘ ਵੱਲੋਂ ਮੌਤ ਤੋਂ ਪਹਿਲਾਂ ਦਿੱਤੇ ਬਿਆਨਾਂ ਨੂੰ ਜਾਂਚ ਦਾ ਅਹਿਮ ਹਿੱਸਾ ਬਣਾਇਆ ਜਾਣਾ ਚਾਹੀਦਾ ਹੈ। ਇਸ ਮਾਮਲੇ ਵਿੱਚ ਹਰ ਹਾਲਤ ਵਿੱਚ ਯਾਵਤਾ ਹੋਣੀ ਚਾਹੀਦੀ ਹੈ ਅਤੇ ਪੀੜਤ ਪਰਿਵਾਰ ਨੂੰ ਇਨਸਾਫ਼ ਦਿਵਾਉਣ ਲਈ ਉਹ ਆਪਣੀ ਆਵਾਜ਼ ਲਗਾਤਾਰ ਉਠਾਉਂਦੇ ਰਹਿਣਗੇ।

ਮੁੱਖ ਮੰਤਰੀ ਦੇ ਹਲਕੇ 'ਚ ਸੂਬਾ ਪੱਧਰੀ ਧਰਨਾ 19 ਨੂੰ ਮਾਨਸਾ (ਪੱਤਰ ਪ੍ਰੇਰਕ): ਫ਼ਰਦ ਕੇਂਦਰ ਕੰਪਿਊਟਰ ਅਪਰੇਟਰ ਐਸੋਸੀਏਸ਼ਨ ਦੇ ਸੂਬਾ ਆਗੂ ਰਮਨਦੀਪ ਸਿੰਘ ਨੇ ਦੱਸਿਆ ਕਿ ਆਪਣੀਆਂ ਹੱਕੀ ਮੰਗਾਂ ਲਈ 19 ਸਤੰਬਰ ਨੂੰ ਮੁੱਖ ਮੰਤਰੀ ਦੇ ਹਲਕਾ ਧੂਰੀ ਵਿੱਚ ਸੂਬਾ ਪੱਧਰੀ ਰੋਸ ਧਰਨਾ ਦਿੱਤਾ ਜਾਵੇਗਾ।



ਫਾਰਮ G (ਦਿਲਚਸਪੀ ਪ੍ਰਗਟਾਵੇ ਲਈ ਸੱਦਾ)

ਲਈ ਸੋਧ ਪੱਤਰ

ਭਾਰਤੀ ਦੀਵਾਲੀਆਪਨ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਬੋਰਡ (ਕਾਰਪੋਰੇਟ ਵਿਅਕਤੀਆਂ ਲਈ ਦੀਵਾਲੀਆਪਨ ਸਮਾਧਾਨ ਪ੍ਰਕਿਰਿਆ) ਨਿਯਮ, 2016 ਦੇ ਨਿਯਮ 36A ਦੇ ਤਹਿਤ।
ਇਹ ਸੋਧ 01.09.2026 ਨੂੰ ਪ੍ਰਕਾਸ਼ਿਤ ਫਾਰਮ G ਦੇ ਸਬੰਧ ਵਿੱਚ ਜਾਰੀ ਕੀਤੀ ਜਾ ਰਹੀ ਹੈ ਜਿਸ ਵਿੱਚ ਮੈਜੇਸਟਿਕ ਹੋਟਲਜ਼ ਲਿਮਿਟਡ ("ਕਾਰਪੋਰੇਟ ਏਂਟਰਪਰਾਈਜ਼") ਲਈ ਰੈਜ਼ੀਲਿਊਸ਼ਨ ਪਲਾਨ ਜਮ੍ਹਾਂ ਕਰਨ ਲਈ ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ (EOI) ਨੂੰ ਸੱਦਾ ਦਿੱਤਾ ਗਿਆ ਹੈ, ਜੋ ਕਿ ਇਨਸੋਲਵੈਂਸੀ ਅਤੇ ਦੀਵਾਲੀਆਪਨ ਕੋਡ, 2016 ਦੇ ਉਪਬੰਧਾਂ ਦੇ ਤਹਿਤ ਕਾਰਪੋਰੇਟ ਇਨਸੋਲਵੈਂਸੀ ਰੈਜ਼ੀਲਿਊਸ਼ਨ ਪ੍ਰਕਿਰਿਆ (CIRP) ਵਿੱਚ ਗੁਜ਼ਰ ਰਿਹਾ ਹੈ।
ਕਈ ਵਿਅਕਤੀਆਂ ਦੁਆਰਾ ਕੀਤੀਆਂ ਗਈਆਂ ਬੇਨਤੀਆਂ ਦੇ ਆਧਾਰ 'ਤੇ ਕਾਰਪੋਰੇਟ ਕਰਜ਼ਦਾਰ ਦੀ ਕਮੇਟੀ ਆਰ ਕ੍ਰੈਡਿਟਰਜ਼ ("CoC") ਨੇ 01.09.2026 ਨੂੰ ਉਪਰੋਕਤ ਫਾਰਮ G ਵਿੱਚ ਦਰਸਾਈ ਗਈ ਸਮੱਸਿਆ ਨੂੰ ਵਾਧੂ ਲਈ ਸਹਿਮਤੀ ਦਿੱਤੀ ਹੈ, CoC ਦੇ ਵੈਲ ਨੇ ਅਨੁਸਾਰ 01.09.2026 ਨੂੰ ਉਪਰੋਕਤ ਫਾਰਮ G ਵਿੱਚ ਦਰਸਾਈ ਗਈ ਸਮੱਸਿਆ ਨੂੰ ਸੋਧਿਆ/ਵਧਾਇਆ ਗਿਆ ਹੈ। ਇਸ ਅਨੁਸਾਰ ਸਬੰਧਤ ਤਾਰੀਖਾਂ ਨੂੰ ਹੇਠ ਲਿਖੇ ਅਨੁਸਾਰ ਸੋਧਿਆ ਗਿਆ ਹੈ:

ਲੜੀ ਨੰ.	ਵੇਰਵੇ	ਫਾਰਮ G ਮਿਤੀ	ਵਧਾਈਆਂ
		01.09.2026 ਦੇ ਅਨੁਸਾਰ	ਗਈਆਂ ਮਿਤੀਆਂ
10.	ਦਿਲਚਸਪੀ ਦੇ ਪ੍ਰਗਟਾਵੇ ਦੀ ਪ੍ਰਾਪਤੀ ਦੀ ਆਖਰੀ ਮਿਤੀ	16/09/2026	16/10/2026
11.	ਸੰਭਾਵੀ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਆਰਜ਼ੀ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	19/09/2026	19/10/2026
12.	ਆਰਜ਼ੀ ਸੂਚੀ 'ਤੇ ਇਤਰਾਜ਼ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	24/09/2026	24/10/2026
13.	ਸੰਭਾਵੀ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਦੀ ਅੰਤਿਮ ਸੂਚੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	26/09/2026	26/10/2026
14.	ਸੰਭਾਵੀ ਪ੍ਰਸਤਾਵ ਬਿਨੈਕਾਰਾਂ ਨੂੰ ਸੂਚਨਾ ਮੈਮੋਰੈਂਡਮ, ਮੁਲਾਂਕਣ ਮੈਟ੍ਰਿਕਸ ਅਤੇ ਪ੍ਰਸਤਾਵ ਯੋਜਨਾਵਾਂ ਲਈ ਬੇਨਤੀ ਜਾਰੀ ਕਰਨ ਦੀ ਮਿਤੀ	29/09/2026	29/10/2026
15.	ਰੈਜ਼ੀਲਿਊਸ਼ਨ ਪਲਾਨ ਜਮ੍ਹਾਂ ਕਰਨ ਦੀ ਆਖਰੀ ਮਿਤੀ	29/10/2026	28/11/2026

ਮੂਲ ਰੂਪ ਵਿੱਚ ਪ੍ਰਕਾਸ਼ਿਤ ਫਾਰਮ ਜੀ ਮਿਤੀ 01.09.2026 ਦੀ ਬਾਕੀ ਸਾਰੀ ਸਮੱਗਰੀ ਵਿੱਚ ਕੋਈ ਬਦਲਾਅ ਨਹੀਂ ਹੈ। ਉਪਰੋਕਤ ਸੋਧ ਪੱਤਰ ਨੂੰ ਮੂਲ ਫਾਰਮ ਜੀ ਮਿਤੀ 01.09.2026 ਦੇ ਨਾਲ ਜੋੜ ਕੇ ਪੜ੍ਹਿਆ ਜਾਵੇਗਾ।

ਸਹੀ:-

ਸ੍ਰੀ ਵਿਭਨ ਵਰਿੰਦ (Vrind) ਜੈਨ

ਰੈਜ਼ੀਲਿਊਸ਼ਨ ਪ੍ਰਵੇਸ਼ਨਲ

ਮੈਜੇਸਟਿਕ ਹੋਟਲਜ਼ ਲਿਮਿਟਡ ਦੇ ਮਾਮਲੇ ਵਿੱਚ

ਰਜਿਸਟਰਡ ਫਾਰਮ: 1139, ਸੈਕਟਰ 82ਏ, ਆਈਟੀ ਸਿਟੀ,

ਬਲਾਕ ਬੀ, ਡਬਲਊ.ਟੀ.ਸੀ. ਦੇ ਪਿੰਡ, ਸਾਹਿਬਜ਼ਾਦਾ ਅਜੀਤ ਸਿੰਘ ਨਗਰ, ਮੁਹਾਲੀ, ਪੰਜਾਬ, 160055

ਪੱਤਰ ਵਿਹਾਰ ਲਈ ਈਮੇਲ: majestichotels.cirp@gmail.com

ਸਥਾਨ: ਚੰਡੀਗੜ੍ਹ

ਮਿਤੀ: 17.09.2026

ਰਜਿਸਟਰਡ ਮੋਬਾਈਲ ਨੰਬਰ 9417009490, +91-62832-81078

है। बकाया बीध दिया गया है। आगे निम्नांकित आधारकर्ता/ मालिक/ गारंटीकर्ता को जारी की गई मांग सूचना हितवीर कर दी गयी है। आपको एतद् द्वारा इस मांग सूचना के प्रकाशित होने से 60 दिन की अवधि के भीतर अतः ब्याज सहित उपर्युक्त राशि केनरा बैंक को भुगतान करने के लिए आदेशित किया जाता है। ऐसा न करने पर केनरा बैंक द्वारा उक्त अधिविनियम की धारा 13(4) के प्रावधानों के तहत आधारकर्ता/ मालिक/ बंधककर्ता/ गारंटीकर्ता की प्रतिभूत आस्तियों को कब्जा करने सहित सभी या किसी एक या अधिक प्रतिभूत आस्तियों के खिलाफ आवश्यक कार्रवाई की जाएगी। आगे आपको उक्त अधिविनियम की धारा 13(13) के तहत निम्नांकित किसी भी प्रतिभूति आदि को विक्री, पट्टे या अन्यथा माध्यम से हस्तांतरित करने से प्रतिबंधित किया जाता है।

श्री: त्यागी पैटर्स स्टोर, प्रोपराइटर श्री हरि किशोर त्यागी पुत्र ओमकार सिंह त्यागी, 20 मोहल्ला पखन मुरादनगर, गाजियाबाद, गौतम बुद्ध नगर, 201206।
जमानतकर्ता: सुनीता पत्नी हरि किशोर, 20 मोहल्ला पखन मुरादनगर, गाजियाबाद, गौतम बुद्ध नगर, 201206।

नोटिस दिनांक: 15.09.2026 प्राधिकृत अधिकारी, केनरा बैंक

यूनियन बैंक ऑफ इंडिया Union Bank of India

नूतन विद्या मंदिर (जीटीबी एन्क्लेव)
नूतन विद्या मंदिर स्कूल जीटीबी एन्क्लेव दिलशाद गार्डन नई दिल्ली 110093
ईमेल : ubin0920711@unionbankofindia.bank.in

नीलामी सूचना

यूनियन बैंक ऑफ इंडिया (बैंक) द्वारा वित्तपोषित और संबंधित वृक्कर्ता उधारकर्ता/ गारंटर से जब्त निम्नलिखित वाहन विक्री के लिए उपलब्ध है। वाहन खरीदने के इच्छुक व्यक्ति वाहनों की निरीक्षण और विवरण के लिए अग्रोहस्ताक्षरी से संपर्क कर सकते हैं।

इच्छुक क्रेता वाहन के लिए बयाना राशि के जमा रूप में ₹40,000.00 (रुपये चालीस हजार मात्र) के प्रतिदेय / समायोज्य बैंक चेक या भुगतान आदेश के साथ अपना प्रस्ताव पत्र प्रस्तुत करेंगे, जो ब्याज मुक्त बयाना राशि के रूप में यूनियन बैंक ऑफ इंडिया दिल्ली के पक्ष में देय होगा।

इच्छुक खरीदार अपना प्रस्ताव सीलबंद लिफाफे में जमा करेंगे जिस पर "वाहन संख्या DL5CU4338 की खरीद के लिए कोटेशन" लिखा होगा और यह दिनांक 05.10.2026 शाम 4:00 बजे तक अग्रोहस्ताक्षरी तक पहुंच जाना चाहिए। सीलबंद कोटेशन दिनांक 06.10.2026 शाम 4:00 बजे खोली जाएगी और प्रस्ताव प्रस्तुत करने वाले इच्छुक क्रेता, उस समय उपस्थित रहने का विकल्प चुन सकते हैं। बोली लगाने की स्थिति में बोली को बद्धि उच्चतम बोली राशि या तत्काल अग्रहस्ताक्षर करने वाली बोली से अधिक 5000.00 रुपये से कम नहीं होगी।

सफल बोलीदाताओं को कोटेशन खोलने की तारीख से पंद्रह कार्य दिवसों के भीतर या बैंक द्वारा बढ़ाए गए किसी भी समय के भीतर उद्धृत मूल्य जमा करना होगा, जिसमें विफल रहने पर ईएमडी जप्त कर ली जाएगी और वाहन (वाहन) को तुरंत बेच दिया जाएगा।

वाहनों को "जैसा है या जहां है" आधार पर बेचा जा रहा है और बैंक द्वारा निर्धारित आरक्षित मूल्य से कम पर बेचा नहीं जाएगा। अग्रोहस्ताक्षरी बिना कोई कारण बताए सभी या किसी भी प्रस्ताव को स्वीकार या अस्वीकार करने का अधिकार सुरक्षित रहता है।

क्रम	वाहन का विवरण (निर्माता, मॉडल, वर्ष)	पंजीकरण संख्या	आरक्षित मूल्य
1	Four-Wheeler HONDA AMAZE MMC 1.2 SMT (IVTEC) Color Platinum White P. Reg No.-DL5CU4338, Engine No:-L12B47547642, Chassis No:-MAKDF556JN4314759	DL5CU4338	4,00,000.00

प्राधिकृत हस्ताक्षरकर्ता
कृते यूनियन बैंक ऑफ इंडिया

THE BIGGEST CAPITAL ONE CAN POSSESS KNOWLEDGE

auctioned & postone / cancel the auction without any prior notice.

फॉर्म-जी के लिए शुद्धिपत्र (नौच की अभिव्यक्ति के लिए आमंत्रण)

(भारतीय दिवाला और सौधन अक्षमता बोर्ड (कारपोरेट व्यक्तियों के लिए दिवाला प्रस्ताव प्रक्रिया) विनियमों, 2016 के विनियम 36C के अधीन)
यह शुद्धिपत्र दिवाला और सौधन अक्षमता संहिता, 2016 के प्रावधानों के तहत कारपोरेट दिवाला प्रस्ताव प्रक्रिया (सीआईआरपी) के तहत मैजैस्टिक होटल्स लिमिटेड ("कारपोरेट देनदार") के लिए प्रस्ताव योजनाओं के लिए रुचि की अभिव्यक्ति (ईओआई) आमंत्रित करने वाले 01.09.2026 को प्रकाशित फॉर्म जी के संबंध में जारी किया जा रहा है।

अनेक व्यक्तियों के अनुरोधों के आधार पर, कारपोरेट देनदार की सभित ("सीओसी") ने दिनांक 01.09.2026 के उपरोक्त प्रपत्र जी में निर्दिष्ट समयसीमा को बढ़ाने पर सहमति व्यक्त की है। सीओसी के निर्णय के अनुसार, दिनांक 01.09.2026 के उपरोक्त प्रपत्र जी में निर्दिष्ट समयसीमा को संशोधित/विस्तारित किया गया है। तदनुसार, संबंधित तिथियों में निम्नलिखित संशोधन किए गए हैं:

क्र. सं.	विवरण	फॉर्म-जी दिनांक 01.09.2026 के अनुसार	विस्तारित तिथियां
10.	अभिलेख की अभिव्यक्ति को प्राप्ति की अंतिम तिथि	16/09/2026	16/10/2026
11.	प्रस्तावित प्रस्ताव आवेदकों की अंतिम सूची जारी करने की तिथि	19/09/2026	19/10/2026
12.	अंतिम सूची पर आपत्तियों के प्रस्तुतिकरण की अंतिम तिथि	24/09/2026	24/10/2026
13.	प्रस्तावित प्रस्ताव आवेदकों की अंतिम सूची जारी करने की तिथि	26/09/2026	26/10/2026
14.	प्रस्तावित प्रस्ताव आवेदकों से सूचना सापन, मूल्यंकन सारणी, प्रस्ताव योजना हेतु अनुरोध जारी करने की तिथि	29/09/2026	29/10/2026
15.	प्रस्ताव योजना के प्रस्तुत करने की अंतिम तिथि	29/10/2026	28/11/2026

दिनांक 01.09.2026 को मूल रूप से प्रकाशित प्रपत्र जी की अन्य सभी सामग्री अपरिवर्तित रहेंगी। उपरोक्त शुद्धिपत्र दिनांक 01.09.2026 के मूल प्रपत्र जी के साथ पड़ा जाए।

हस्ता- श्री कृष्ण बुंद जैन
प्रस्ताव प्रेषक
मेसर्स मैजैस्टिक होटल्स लिमिटेड
रजिस्ट्रेशन नं. IBBI/IPA-001/IP-P00284/2017-2018/10528
पंजीकृत पता: 1139, सेक्टर 82ए, आईटी सिटी,
ब्लॉक बी, इन्फोस्ट्री ३, पीछे,
साहिबजादा अजीत सिंह नगर, पंजाब-160055
तिथि: 17.09.2026
स्थान: चंडीगढ़
पत्राचार के लिए ईमेल: majestichotels.cirp@gmail.com
पंजीकृत मोबाइल नं. 9417009490, +91-62832-81078

WIZZMONI FINANCIAL SERVICES LIMITED (Formerly Unimoni Financial Services Ltd)

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No.U85110KA1995PLC018175

PUBLIC NOTICE

यह सूचित किया जाता है कि जनता को सूचित किया जाता है कि WIZZMONI FINANCIAL SERVICES LIMITED (formerly Unimoni Financial Services Ltd.) द्वारा गरिबी रद्द किए जाने के आभूषणों की नीलामी 23.09.2026 को परातः 10:00 बजे नीचे दिए गए संबंधित केंद्रों पर आयोजित की जाएगी। नीलामी करीज जाने वाले सोने के आभूषण हमारे विभिन्न ग्राहकों के उन ऋण खातों से संबंधित हैं जिनमें अपनी बकाया राशियों का भुगतान करने में असफल रहे हैं। इन उधारकर्ताओं को नीलामी की सूचनाएँ ध्वनित जारी की जा चुकी हैं। नीलामी करीज जाने वाले सोने के आभूषण हमारे विभिन्न ग्राहकों को अतद्विषय ऋण खातों से संबंधित हैं जिनका विवरण नीचे शाखा के नाम सहित दिया गया है।

Auction Centre Address & Loan Nos : AYODHYA (ADA - NIYAWAN, INFRONT OF SBI, RAMPATH ROAD>Contact no : 8129701069) , 2348413, 2340488, 2351456, 2352059, 2353087. BASTI (BTI - FIRST FLOOR 91, RAMA NIWAS,MALIVIYA ROAD, PIKAURASHI GULAM: Contact no :9305546358) , 2292161, 2272608, 2355421, 2345171. DEORIA (DEO - KAILASH MANDAP, NEXT TO O B C, GORAKHPUR ROAD, Contact:9935305599) , 2202792, 2223691, 2292900, 2202145. GONDA (GDA - MODI HEIGHTS, STATION ROAD,1ST FLOOR, 199+202/178,GONDA-271002, Contact:9839906446) , 2309815, 2344839, 2347977, 2351778, 2266400, 2309670, 2292549, 2269593, 2270215, 2270302, 2350935, 2313139, 2350934, 2316470, 2316481, 2338009, 2361447, 2358804, 2376426, 2286387, 2309734, 2352356, 2352759, 2355658, 2323087, 2375889. GORAKHPUR (GOR - No. 2, Ground Floor,Prahlad Rai Trade Centre,Bank Road Crossing - 273001,Contact:9839755335) , 2311691, 2267644, 2258571, 2202541, 2333316, 2267953, 2307005, 2343701, 2342188, 2353216, 2348460, 2352002, 2223790, 2272783, 2368908, 2346794, 2353078, 2361120. KASIA (KSA - No 124,Main Road Gola Bazarkasia, Kushinagar, Kasia -274402, Contact no : 9305020600) , 2362873, 2359752, 2337004, 2260417, 2270730, 2364235, 2362560, 2362857, 2358074, 2352233, 2289561, 2341046, 2359817, 2309451, 2348393, 2362819, 2363225, 2265088, 2267133, 2271338, 2336634, 2359827, 2339002, 2340591, 2345233, 2359795, 2381637, 2286460, 2367549, 2384469. LUCKNOW(LUK - G FLOOR - 44 A CANTT

FINANCIAL EXPRESS

CORRIGENDUM TO FORM G

(Invitation for Expression of Interest)

Under Regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016

This corrigendum is being issued in respect of the Form G published on 01.09.2026 inviting Expressions of Interest (EOI) for submission of Resolution Plans for **Majestic Hotels Limited** ("Corporate Debtor") which is undergoing Corporate Insolvency Resolution Process (CIRP) under the provisions of the Insolvency and Bankruptcy Code, 2016.

Based on requests made by several persons, the Committee of Creditors ("CoC") of the Corporate Debtor has agreed to extend the timelines specified in the aforesaid Form G dated 01.09.2026, pursuant to the decision of the CoC, the timelines specified in the aforesaid Form G dated 01.09.2026 have been revised/extended. Accordingly, the relevant dates stand modified as follows:

Sr. No.	Particulars	As per Form G dated 01.09.2026	Extended Dates
10.	Last date for receipt of expression of interest	16/09/2026	16/10/2026
11.	Date of issue of provisional list of prospective resolution applicants	19/09/2026	19/10/2026
12.	Last date for submission of objections to provisional list	24/09/2026	24/10/2026
13.	Date of issue of final list of prospective resolution applicants	26/09/2026	26/10/2026
14.	Date of issue of information memorandum, evaluation matrix & request for resolution plans to prospective resolution applicants	29/09/2026	29/10/2026
15.	Last date for submission of Resolution Plans	29/10/2026	28/11/2026

All other contents of the originally published Form G dated 01.09.2026 remain unchanged. The aforesaid corrigendum shall be read in conjunction with the original Form G dated 01.09.2026.

Sd/-
Mr. Krishan Vrind Jain
Resolution Professional
In the Matter of M/s Majestic Hotels Limited
Regn. No. IBBI/PA-001/IP-P00284/2017-2018/10528
Registered Address: 1139, sector 82A, IT City,
Block B, Behind WTC, Sahibzada Ajit Singh Nagar,
Mohali, Punjab, 160055

Place: Chandigarh Date: 17.09.2026 Email for Correspondence: majestichotels.cirp@gmail.com
Registered Mobile No. 9417009490, +91-62832-81078



बैंक ऑफ़ बड़ौदा Bank of Baroda

Branch - Sector-11, SSI Panipat BRANCH . M.:

Sale Notice For Sale Of Movable Properties

E-Auction Sale Notice for Sale of Movable Assets under the Secured Interest Act, 2002 read with proviso to Rule 6 (2) & 8 (6) of the Security Notice is hereby given to the public in general and in particular to the movable property hypothecated to the Secured Creditor, possessor Secured Creditor, will be sold on "As is where is", "As is what is" account/s. The details of Borrower/s/Mortgagor/Guarantor/s/Secured Increase Amount are mentioned below -

Name & address of Borrower/s / Guarantor/ Mortgagor s	Give short description of the immovable property with known encumbrances, if any (Mortgaged by) Bank of Baroda, Sector-11 SSI Panipat	Total Dues. (Rs.) (Including Outstanding dues + Unserviced Interest + unapplied interest + Applicable charges)
M/S Shree Ganesh C o t S p i n VPO Sithana Near Satnam Public School, Panipat HR Partner: - (1.) Mr. Vikas Pahwa S/o Ashok Kumar Pahwa R/o H No 15 to 18 Gole Market, Model Town, Panipat HR 132103 (2.) Mr. Rajinder Kumar S/o Megh M/S Shree Ganesh Cot Spin VPO Sithana Near Satnam Public School, Panipat HR 132103 (2.) Sachin Pahwa H No 15 to 18 Gole Market, Opp Post Office, Pahwa R/o H No 15 to 18 Gole Market, Opp Post Office, Model Town P	Equitable mortgage of Factory Land & Building (Total Area 17Kanal and 11Marla) in two parts detailed as under:- (a) Measuring 9 Kanal- 11Marla, being 191/351 share of 17Kanal- 11Marla, comprised in Khewat No.273 Khatoni No.29 (Twenty Eight Crore Twenty Nine Lakhs Fifty three Thousand ninety seven and Thirty one Paise or Rs.28,29,53,097.30 as on 31.08.2026 p	
	11Marla, comprised in Khewat No.273 Khatoni No.29 (Twenty Eight Crore Twenty Nine Lakhs Fifty three Thousand ninety seven and Thirty one Paise or Rs.28,29,53,097.30 as on 31.08.2026 p	

For detailed terms and conditions of sale, please refer/visit to auction portal Baanknet.com. Also, prospective bidders may con

Date : 16.09.2026

Place :- Panipat

WIZZMONI FINANCIAL SERVICES LIMITED

(formerly Unimoni Financial Services Limited)

RO: N.G. 12 & 13 Ground Floor, North Block, Manipal Centre, Dickenson Road, Bangalore - 560 042. CIN No. U85110KA1995PLC018175

PUBLIC NOTICE

This is to inform the Public that Auction of pledged Gold Ornaments will be conducted by WIZZMONI FINANCIAL SERVICES LIMITED (formerly Unimoni Financial Services Limited) on 23.09.2026 at 10:00 am at the respective centers given below. The Gold Ornaments to be auctioned belong to Loan Accounts of our various Customers who have failed to pay their dues. Our notices of auction have been duly issued to these borrowers. The Gold Ornaments to be auctioned belong to Overdue Loan Accounts of our various Customers mentioned below with branch name.

Auction Centre Address & Loan Nos: ADAMPUR (ADA - NO: 152, G T ROAD, OPP. U C O BANK, ADAMPUR, JALANDHAR- 144102, Contact no : 9316376476) 2215907, 2352882, 2287586, 2305457, 2306930. DASUYA (DAS -Ground Floor, Shop No 58,Near Railway Fataktalab Road, Dasuya -144205,Contact No. 9316376477) 2264068, 2205797, 2259480, 2259120, 2263466, 2289946, 2347183, 2330378, 2345921. GURDASPUR (GUU - NO. 8, HANUMAN CHAWKHANUMAN CHAWK, IMPROVEMENT TRUST ROAD-143521, Contact: 9316376479) 2364925, 2227007, 2301852, 2313482, 2342959. HOSHIARPUR (HOS - B 19/220, GROUND FLOOR, SHARMA BUILDING, SUTHERI ROAD, Contact:9316376480) 2307472, 2313830, 2314772, 2304434, 2303530, 2303550, 2318110, 2314738. JALANDHAR (JAL-GROUND FLOOR, PREMISES NO G F 2 BMIDLAND FINANCIAL CENTER-144001; Contact no:9316376440) 2355821, 2319323, 2347477, 2293712. MAHILPUR(MHP- GROUND FLOOR, BLDG No. 18,HOSHIARPUR ROAD, OLD BUS STAND, MAHILPUR-140118, Contact no: 9317848007) 2312129, 2264558. NAKODAR (NAK - SHOP NO 476, NIDO COMPLEX IPOST OFFICE ROAD, NAKODAR , JALLANDHAR,-144040, Contact:9316376431) 2309484, 2346362, 2315489, 2343762, 2312438, 2312464, 2313715, 2377476. PATHANKOT (PKT - NO. 4, BLOCK C, IMPROVEMENT TRUST ROAD, PATEL CHOWK, PATHANKOT; Contact no: 9316376421) 2204850, 2206369, 2262366, 2349558, 2293844, 2354248, 2259006 2268338 2313430 2314305 2359087 2360870 PHAGIWARA(PHA-

PUBLIC NOTICE

Notice is hereby given to the general public that the following original documents relating to the property described in the Schedule below, owned by Mr. Atul Kumar Rastogi, have been lost/misplaced: 1. Original Allotment Letter dated 08.02.2007. 2. Original Power of Attorney dated 08.09.2010. 3. Original Sale Deed dated 13.04.2011, registered in Book/Volume No. 1, Registration No. 10817, comprising Pages 191 to 246, and bearing Serial No. 4480. 4. Original Possession Certificate issued by M/s Omnia Ltd. 5. Original Power of Attorney dated 11.04.2012. A police complaint regarding the loss/ misplacement of the aforesaid original documents has been duly lodged with the Police Computer Center, Technical Services HQ, Lucknow, vide Lost Article Report (L.A.R.) No. 20260000925482 dated 11.09.2026. The owner, Mr. Atul Kumar Rastogi, is presently proposing to sell and transfer the aforesaid property to a prospective purchaser. The prospective purchaser intends to avail housing/loan finance from a bank or financial institution for purchase of the said property. This public notice is being published in connection with the proposed sale and for inviting claims or objections, if any, in respect of the property and/or the aforesaid original documents. Any person, bank, financial institution, authority or any other person/entity having any claim, right, title, interest, lien, charge, mortgage, encumbrance, objection or demand of any nature whatsoever in respect of the aforesaid property or the said original documents is hereby requested to make the same known in writing, along with supporting documentary evidence, to the undersigned within 15 (fifteen) days from the date of publication of this notice. If no claim or objection is received within the stipulated period of 15 days, the

THIS IS A PUBLIC AN INVITATION OR OFFER CAPITAL AND DISCLO DISTRIBUTION DIRECT BSE LIMITED("BSE") A COMPLIANCE WITH CH



(Please scan the QR Code to view the DRHP and the Draft Abridged Prospectus)

Our Company was originally incorporation issued by the Reg 2004, and by our Shareholders

FORM- G
INVITATION FOR EXPRESSION OF INTEREST
FOR
MAJESTIC HOTELS LIMITED
OPERATING PARK PLAZA, HOTEL AT LUDHIANA

(Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	Majestic Hotels Limited (“Corporate Debtor”) CIN: U55101PB1989PLC037667
2.	Address of the Registered Office	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -
3.	URL of website	https://majestichotel.ibc2016.net
4.	Details of place where majority of fixed assets are located	Majestic Park Plaza, Bhai Bala Chowk Ferozepur Road, Ludhiana, Punjab -141002
5.	Installed capacity of main products/ services	114 rooms (with 77 rooms being presently operational), along with 5 Banquets halls of different sizes, 3 Restaurants, Swimming pools, Spa, Gym and other facilities.
6.	Quantity and value of main products/ services sold in last financial year	Sales in FY 2025-26 Rs. 22,36,01,868 (Provisional) Sales in FY 2024-25 Rs. 21,68,90,154 (Audited) Sales in FY 2023-24 Rs. 21,43,36,722 (Audited)
7.	Number of employees/ workmen	214

8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Details of the process and manner of submitting an expression of interest in the corporate insolvency resolution process (“CIRP”) of the Corporate Debtor, including the eligibility criteria for prospective resolution applicants (as approved by the committee of creditors of the Corporate Debtor (“CoC”) under Section 25(2)(h) of the Insolvency and Bankruptcy Code, 2016 (“Code”), are set out in the detailed Invitation for Expression of Interest.
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	The detailed Invitation for Expression of Interest containing these details, is available on the website of the Corporate Debtor and can be accessed at https://majestichotel.ibc2016.net Any other details may be sought by sending a request to the Resolution Professional at: majestichotels.cirp@gmail.com
10.	Last date for receipt of expression of interest	16/09/2026
11.	Date of issue of provisional list of prospective resolution applicants	19/09/2026
12.	Last date for submission of objections to provisional list	24/09/2026
13.	Date of issue of final list of prospective resolution applicants	26/09/2026

14.	Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	29/09/2026
15.	Last date for submission of resolution plans	29/10/2026
16.	Process email id to submit Expression of Interest	majestichotels.cirp@gmail.com
17.	Details of the corporate debtor's registration status as MSME.	The Corporate Debtor is not registered as a Micro, Small or Medium Enterprise (MSME) under the MSME Act

Notes:

- (1) The present Form G is issued in substitution of the earlier Form G dated 02.07.2026, consequent upon annulment of the process for invitation for expression of interest, initiated thereunder.
- (2) The timelines as stated in the present Form G, remain subject to modification / extension with the approval of the CoC.

Sd/-

Mr. Krishan Vrind Jain

Resolution Professional

In the Matter of M/s Majestic Hotels Limited

Regn. No. IBBI/IPA-001/IP-P00284/2017-2018/10528

Registered Address: 1139, sector 82A, IT City,

Block B, Behind WTC, Sahibzada Ajit Singh Nagar, Punjab ,160055

Email for Correspondence: majestichotels.cirp@gmail.com

Registered Mobile No. 9417009490, +91- 62832-81078

AFA valid till 31.12.2026

Place: Chandigarh

Date: 01.09.2026

CAPITAL TRADE LINKS LIMITED

CIN: 151939D1194FL0019622

Regd. Office: F-19 First Floor, Cross Capital Mall, C.B.D. Estate, Shahdara, Delhi-110032.
Phone: +91 7233253322 **Email:** cs@capitaltrade.in **Website:** www.capitaltrade.in

INFORMATION REGARDING FORTY-FIRST (41st) ANNUAL GENERAL MEETING

Members may please note that the **Forty-First (41st) Annual General Meeting (AGM) of CAPITAL TRADE LINKS LIMITED ("the Company")** will be held on **Wednesday, September 26th, 2024 at 12:00 p.m. (IST)** through Video Conferencing ("VC")/Other Audio Visual Means ("OAVM"), to transact the business that will be set forth in the Notice convening the AGM.

The Ministry of Corporate Affairs ("MCA") vide its circular dated April 8, 2020, April 13, 2020, May 5, 2020 and subsequent circulars issued in this regard, the latest General Circular No. 30/2025 dated September 22, 2025 ("MCA Circulars") has permitted the holding of AGM through VCOAVM. In compliance with the applicable provisions of the Companies Act, 2013 and the Rules made thereunder read with MCA Circulars, the AGM of the Company will be held through VC/OAVM, without physical presence of the Members at a common venue.

Electronic Dissemination of Notice of the AGM and Annual Report:

In compliance with the MCA Circulars and Securities and Exchange Board of India ("SEBI") circular dated October 3, 2024 and other relevant circulars issued in this regard ("SEBI Circulars"), the AGM along with the Annual Report of the Company for FY 2025-26 will be sent by electronic mode to those Members of the Company, whose email addresses are registered with the Company or its Registrar and Transfer Agent viz. **MAS Services Limited (MAS) or Depository Participant(s) ("DPs").**

For Members who have not registered their email addresses with the Company/MAS/DPs, a letter containing the exact link of the website of the Company for accessing the Annual Report of the Company for FY 2025-26 will be sent at the address registered in the records of the Company/MAS/DPs.

The Notice of the AGM along with the Annual Report of the Company for FY 2025-26 shall also be made available on the Company's website at <https://www.capitaltrade.in/>, i. website of the Stock Exchanges i.e. BSE Limited at www.bseindia.com and on the website of National Securities Depository Limited ("NSDL") at www.evoting.nsdl.com. Members can join or participate in the AGM through VCOAVM facility or view the live webcast at www.evoting.nsdl.com. The detailed instructions for joining the AGM will be mentioned in the Notice of the AGM.

Manner of casting vote through electronic means:

The Company has appointed NSDL to facilitate voting through electronic means. The Company will provide remote e-voting facility to all its members to cast their vote on all the resolutions as would be set forth in the Notice of the AGM. The Company will also provide facility for e-voting during the AGM for members attending the AGM and who have not cast their votes through remote e-voting. Detailed procedure for remote e-voting and e-voting will be provided in the Notice of the AGM.

The login credentials for casting the votes through remote e-voting and e-voting shall be made available to the Members through the various modes as may be provided in the Notice of the AGM.

Manner of registering/updating email addresses/bank account details:

- **Members holding shares in dematerialised Mode**
Members may register/update their email addresses/bank account details with the respective DPs with whom they are maintaining demat accounts.
To support the "Green Initiative", Members who have not yet registered/updated their email addresses, bank account details are requested to register/update the same with their DPs.
- **Members holding shares in physical Mode**
Members holding shares in physical form who have not updated their KYC details are requested to complete the mandatory KYC by sending an e-mail request along with duly signed Form ISR-1 and other relevant forms to MAS at <https://www.maserv.com/downloads.asp>. The said forms can be downloaded from the Company's website at <https://www.capitaltrade.in/Downloads.php>.

In case of any queries, you may refer the e-Voting user manual available at download section of www.evoting.nsdl.com or call on: 022 - 4866 7000 or send email at info@evoting.nsdl.com

This Notice is being issued for the information and benefit of all the Members of the Company and is in compliance with the MCA Circulars and SEBI Circulars.

For Capital Trade Links Limited
Sd/-
Dakash Kumar Goyal
Company Secretar

Date: Delhi
Date: 01.09.2026



Canara Bank
(A Govt. of India Undertaking)



**E-AUCTION
SALE NOTICE**



सिंडिकेट

Syndicate

Canara Bank :- Recovery Section, Panchkula

Contact No. 7009727632, 6395959753, E-mail: rocpcarec@canarabank.com

E-AUCTION SALE NOTICE

**SALE NOTICE OF IMMOVABLE/MOVABLE ASSETS UNDER THE SECURITISATION AND
RECONSTRUCTION OF FINANCIAL ASSETS AND ENFORCEMENT OF SECURITY INTEREST ACT,
2002 UNDER RULES 8(6) OF THE SECURITY INTEREST (ENFORCEMENT) RULES, 2002**

Notice is hereby given to the public in general and in particular to the Borrower (s) and Guarantor (s) that the below described immovable properties mortgaged/ charged to the Secured Creditor, the possession of which has been taken by the Authorised Officer of Canara Bank will be sold on "As is where is", "As is what is", and "Whatever there is" in Auction arranged by the service provider **BAANKNET (M/s PSB Alliance Pvt. Ltd.)**, (Contact No. 8291202020, Email : support.BAANKNET@psballiance.com).

SR. NO. 01 LAST DATE OF RECEIPT OF EMD IS 17.09.2026 UPTO 5:00 P.M.

SR. NO. 01 LAST DATE OF E-AUCTION IS 18.09.2026 (12:30 PM TO 1:30 P.M.)

(with unlimited extension of 5 minutes duration each till the conclusion of the sale)

Sr. No.	Branch Name/Name & Address of the Borrower(s)/ Guarantor(s)	Details of Property /ies (Vehicle/P&M/Stock)	Total Liabilities as on specified Date	Reserve Price (in Rs.)	Earnest Money Deposit (EMD) (in Rs.)	Details of A/c No.
						IFSC CODE
01	Yamuna Nagar Camp (18285) & Radaur Road, Camp Area, Yamuna Nagar Authorised Officer : Mr. Anil Kumar, Divisional Manager, Canara Bank, Regional Office, Panchkula (Mob. No. 70871-10792)	Tata Tiger XZ+ 1.2 RTN /June 2022, Colour: Daytona Grey Fuel Type: Petrol	Total Liabilities as on 31.12.2025 Rs. 5,39,881.02/- plus further interest & other charges (minus recovery, if any)	Rs.2,90,000/-	Rs.29,000/-	Possession notice
						A/c No : 209272434
						CNRB0018285
						Physical Possession

1. Sh. Ashwani Verma S/o Bhushan Lal Verma (Borrower) H.No 673, Gandhi Marg, Jagadhri, Yamunanagar, Haryana – 135001

2. Smt. Kiran Verma W/o Ashwani Verma, (Co Borrower) H.No 673, Gandhi Marg, Jagadhri, Yamunanagar, Haryana – 135001

Other terms and conditions:

1. The Vehicle/P&M/Stock will be sold in AS is where is", As is what is", and Whatever there is" condition, including encumbrances if any, (There are no encumbrances to the knowledge of the Bank. For details of encumbrance, contact the undersigned before deposit of the Earnest Money Deposit (EMD) referred to para 18 below).
2. The Vehicle/P&M/Stock will be sold over & above the Reserve Price fixed by the Bank and minimum increment over the reserve price shall be **Rs. 5,000/- (Rupees Five Thousand only)**.
3. Prospective bidders are advised to visit website <https://baanknet.com/> and register yourself on the e-auction platform and further ensure having valid KYC documents like PAN Card & Aadhaar and Aadhaar linked with latest Mobile number and also register with Digi locker mandatorily. For bidding in the above e-auction from Baanknet.com portal (M/s PSB Alliance Pvt. Ltd), you may contact the helpdesk support of Baanknet (Contact details 7046612345/6354910172/8291220220/9892219848/8160205051, Email: support.BAANKNET@psballiance.com).
5. The intending bidders shall deposit Earnest Money Deposit (EMD) of Rs 20.99 Lakhs being of 10% of the Reserve Price in E-Wallet of M/s PSB Alliance Private Limited (BAANKNET) portal directly or by generating the Challan therein to deposit the EMD through RTGS/NEFT in the account details as mentioned in the said challan" on or before **17.09.2026 at 05:00 PM**.
6. Auction would commence at Reserve Price, as mentioned above. Bidders shall improve their offers in multiples of **Rs. 5,000/- (Rupees Five Thousand only)** mentioned under the column "Increment Combo" (at least select 1). The bidder who submits the highest bid (above the Reserve price) on closure of "Online" auction shall be declared as successful bidder. Even if there is only one bidder who has submitted EMD against particular property, the said bidder has to bid at least one increment above the Reserve Price in order to become successful H-1 bidder. The bidder who submits the highest bid on closure of e-Auction process shall be declared as Successful Bidder and a communication to that effect will be issued which shall be subject to approval by the Secured Creditor.
7. The incremental amount/price during the time of each extension shall be **Rs 5,000/-** and time shall be extended to 5 minutes when valid bid received in last minutes.
8. Sale shall be confirmed in favour of the successful bidder, subject to confirmation of the same by the secured creditor.
9. The successful bidder shall deposit 25% of the sale price (inclusive of EMD already paid), immediately on same day and or not later than next working day and the balance 75% amount of sale price to be deposited within 15 days from the date of confirmation of sale by the secured creditor. If the successful bidder fails to pay the sale price within the period stated above, the deposit made by him shall be forfeited by the Authorised Officer without any notice and property shall forthwith be put up for sale again.
10. The above mentioned balance sale price (other than EMD amount) should be remitted by the successful bidder through RTGS/NEFT to Account No. 209272434 of Canara Bank , Yamuna Nagar Camp Branch , IFSC Code CNRB0018285.
11. All charges for conveyance , stamp duty and registration, GST etc. , as applicable shall be borne by the successful bidder over & above the bid amount. For acquiring the hypothecated Vehicle/P&M and Stock auctioned by Bank to him / her.
12. Once the successful bidder pays entire sale proceeds as per the terms & conditions of sale, the Bank shall issue Sale Certificate in favour of the successful bidder which conveying possession and ownership of the assets. Once the Sale certificate is issued by the Bank as above, the successful purchaser shall do the needful with regard to removal of charge from such assets and transfer the assets in his / her name, wherever required.
13. For sale proceeds above Rs. 50.00 Lakh (Rupees Fifty lakh), TDS shall be payable at the rate 1 % of the Sale amount, which shall be payable from the sale amount by the successful buyer. Further, the GST as applicable shall be paid by the Successful buyer separately as per Government guidelines.
14. To the best of knowledge and information of the Authorized Officer, there is no encumbrance on property affecting the security interest. However, the intending bidders should make their own independent inquiries/ due diligence regarding the encumbrances, title of property put on auction and claims / rights / dues affecting the property, prior to submitting their bid. The e-Auction advertisement does not constitute and will not be deemed to constitute any commitment or any representation of the bank. The property is being sold with all the existing and future encumbrances whether known or unknown to the bank. The Authorized Officer / Secured Creditor shall not be responsible in any way for any third party claims / rights / dues.
15. It shall be the responsibility of Bidder to make due diligence and physical verification of Vehicle/P&M/Stock and satisfy themselves about the property/ies specification before submitting the bid. No claim subsequent to submission of bid shall be entertained by the Bank. The inspection of Vehicle/P&M/Stock put on auction will be permitted to interested bidders at site from **31.08.2026 to 17.09.2026 (10:00 A.M to 5:00 P.M)**
16. In case there are bidders who do not have access to the internet but interested in participating in the e-auction, they can approach Canara Bank , Regional Office , Panchkula , who as a facilitating centre , shall make necessary arrangements.
17. Authorized officer reserves the right to postpone/cancel or vary the terms and conditions of auction without assigning any reason therefor.
18. For further details , contact Mr. Anil Kumar, Divisional Manager, Canara Bank, Regional Office, Panchkula (Mob. No. 70871-10792), Mr. Rajesh Yadav - Sr Manager (Mob No : 94170-97604) or Yamuna Nagar Camp Branch (Mob No - 7496918285) e-mail id: cb18285@canarabank.com may be contacted during office hours on any working day. The service provider Baanknet (M/s PSB Alliance Pvt. Ltd), (Contact No. 7046612345/6354910172/8291220220/9892219848/8160205051, Email: support.BAANKNET@psballiance.com."

SPECIAL INSTRUCTION/CAUTION

Bidding in the last minutes/seconds should be avoided by the bidders in their own interest. Neither Canara Bank nor the Service Provider will be responsible for any lapses/failure (Internet failure, Power failure, etc.) on the part of the bidder or vendor in such cases. In order to ward off such contingent situation, bidders are requested to make all the necessary arrangements/alternatives such as back –up, power supply and internet etc required so that they are able to circumvent such situation and are able to participate in the auction successfully.

STATUTORY 15 DAYS SALE NOTICE UNDER THE SARFAESI ACT, 2002

Date :- 31.08.2026	Place :- Panchkula	Authorised Officer, Canara Bank
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**EPACK
PREFAB**
ENVIRONMENTAL POLYMER TECHNOLOGIES PRIVATE LIMITED

EPACK PREFAB TECHNOLOGIES LIMITED

(Formerly known as EPACK Prefab Technologies Private Limited and EPACK Polymers Private Limited)

CIN: L74999UP1999PLC1E0666

Registered Office: G-1-B, Udyog Vihar, Surajpur, Kaushik Road,
 Greater Noida, Gautam Buddha Nagar, U.P. India - 201306

Tel: +91 81304 44466; E-mail: info@epack.in; Website: www.epackprefab.com

NOTICE TO THE SHAREHOLDERS 27TH ANNUAL GENERAL MEETING

Notice is hereby given that

- The 27th Annual General Meeting ("AGM")** of the members of EPACK Prefab Technologies Limited ("Company") will be held through Video Conferencing ("VC")/ Other Audio Visual Means ("OAVM"), on **Friday, September 25, 2026**, at 11:00 AM IST, in compliance with the applicable provisions of the Companies Act, 2013 ("Act") and the rules made thereunder and Securities and Exchange of Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015 ("Listing Regulations") read with relevant circulars issued by the Ministry of Corporate Affairs ("MCA") and Securities and Exchange of Board of India ("SEBI"), to transact the business as set forth in the Notice calling the AGM.
- Notice of the AGM and Annual Report for the Financial Year ("FY") 2025-26 will be sent electronically to those members whose e-mail IDs are registered with Company/ RTA/ Depository Participant(s) and the same will also be available on the Company's website www.epackprefab.com, websites of Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at www.bseindia.com and www.nseindia.com respectively and on the website of KFin Technologies Limited at <https://evoting.kfintech.com>. Members can attend and participate in the AGM through VC/ OAVM facility only and their attendance shall be counted for the purpose of determining the quorum under Section 103 of the Act. The instruction for joining the AGM are provided in the Notice of the AGM.
- Manner of registering/ updating email addresses who have not registered/ updated their email addresses with the Company:**
Members are required to register/ update their email address with their respective Depository Participant ("DPs") for receiving all communication from the Company electronically.
- Manner of casting vote(s) through e-voting:**
 - Members will have an opportunity to cast their vote(s) on the business as set out in the Notice of the AGM through electronic voting system.
 - The manner of voting remotely ("Remote e-Voting") by members and for members who have not registered their email addresses will be provided in the Notice of the AGM.
 - The facility for voting through electronic voting system also be made available at the AGM ("Insta Poll") and Members attending the AGM who have not cast their vote(s) by remote e-voting and are otherwise not barred from doing so, will be able to vote at the AGM.
 - The login credential for casting votes through e-voting shall be made available to the members through email. Members who do not receive email or whose email addresses are not registered with the Company/ KFin Technologies Limited/ DPs, may generate login credentials by following instructions given in the Notes to the Notice of AGM.
 - The same login credentials may also be used for attending the AGM through VC/ OAVM.
- Closure of Register of Members ("RoM") for 27th AGM:**
Pursuant to the provisions of Section 91 of the Act, the RoM and Share Transfer Books of the Company shall remain closed September 18, 2026, to September 25, 2026 (both days Inclusive).
In compliance of SEBI Master Circular dated February 06, 2026, the security holders are hereby advised to update/ register their PAN, Choice of Nomination, Contact Details (i.e. postal address with PIN and mobile no.), Bank Account Details and Specimen Signature. Further, any grievances/ service request shall be entertained by RTA/ Company only after furnishing PAN and KYC Details.
Members are requested to carefully read all the Notes set out in the Notice of the AGM and in particular instructions for joining the AGM, manner of casting vote through remote e-voting or e-voting during the AGM.

Place: Noida
Date: August 31, 2026

By the order of the Board of Directors
 For EPACK Prefab Technologies Limited
 s/-
 Preeti Chauhan
 Company Secretary

